GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA STARRED QUESTION NO. *232 TO BE ANSWERED ON 01.08.2017

Co-processing of Wastes

*232. SHRI RAMSINH RATHWA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that for implementation of co-processing of the wastes, States have to obtain permission from the Central Pollution Control Board (CPCB) in terms of New Rule-9 (earlier Rule II) of the Hazardous and Other Wastes Rules, 2016 and if so, the details thereof;
- (b) whether obtaining permission from CPCB is a long process and people opt for other alternatives which may not be in line with the overall objective and if so, the reaction of the Government thereto;
- (c) whether the State Pollution Control Boards (SPCBs) have been granted powers to allow such wastes to be used as fuel or raw material but with a rider that Standard Operating Procedures (SOPs) shall be prepared by CPCB and SPCBs shall not exercise such powers till the approval of CPCB is granted and if so, the details thereof; and
- (d) whether this matter is pending for approval of the Government and if so, the time by which it is likely to be cleared?

ANSWER

MINISTER FOR ENVIRONMENT FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN)

(a) to (d): A Statement is laid on the Table of the House.

Statement referred to in reply to Parts (a) to (d) of the Lok Sabha Starred Question No. 232 for answer on 01st August, 2017 regarding "Co-processing of Wastes" raised by SHRI RAMSINH RATHWA.

- (a) & (b) As per the provision under Rule 9 of Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016, utilisation of hazardous and other wastes for co-processing or for any other use is to be carried out only after obtaining authorisation from State Pollution Control Boards (SPCB) on the basis of Standard Operating Procedures (SOPs) or guidelines prescribed by the Central Pollution Control Board (CPCB). CPCB makes every effort to grant permission expeditiously. A total of 560 applications have been received in CPCB since 2008, out of which 454 applications have been disposed off, while 77 applications are pending for want of information from the applicants. Only 29 applications are pending with CPCB which are under consideration. As is evident from the available data, CPCB has a well laid down procedure for expeditious consideration of applications under Rule 9 of the Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016.
- (c) & (d) SPCBs can grant authorization for co-processing of wastes in cases where SOPs or guidelines have been prepared by CPCB. In those cases where, SOPs or guidelines are not available for specific utilisation, approval has to be obtained from CPCB which grants approval after trial runs.
